



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu.

Notification

Jammu, the 5th February, 2018

SRO 68.- In exercise of the powers conferred by section 5 of the Jammu & Kashmir Levy of Toll Act, Samvat 1995 (Act No. VIII of 1995), the Government hereby directs that import of following items in the State shall be exempt from payment of Toll leviable under the said act.

1. Sanitary items (Toilets seats-Indian, Western & Urinals, Washbasin, Pedestal, Bidet, Bathtub, Sink and accessories like soap holder, towel rod and toilet paper holder, Taps, showers, Faucets but shall not include pipes to be used for bathroom fittings)
2. Jaggery (Gur)
3. Sugar
4. Medicines for human and animal consumption.
5. Vegetables (leafy, Non-leafy including Onion, Potato, Garlic and Ginger etc.)
6. Newsprint paper
7. Tea
8. Tree Spray Oil
9. Wheat seed
10. Salt (Iodized)
11. Soaps (Soaps used by humans for bathing, washing of clothes and utensils and Detergents (liquid, cakes and powder.)
12. Narial (Coconut with water)
13. Pulses

This notification shall come in force w.e.f 6th February 2018.

By order of the Government of Jammu and Kashmir.

Sd/-
(Navin K. Choudhary), IAS
Principal Secretary to Government
Finance Department

No:ET/Estt/180/2016

Dated: 05.02.2018

Copy to the:-

1. All Financial Commissioners.
2. Principal Resident Commissioner, J&K Government, New Delhi.
3. Principal Secretary to Hon'ble Governor.
4. All Principal Secretaries to Government.
5. Principal Secretary to Hon'ble Chief Minister.
6. All Commissioner/Secretaries to Government.
7. Divisional Commissioner, Jammu/Kashmir.

